

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/MP/2018

Subject : Petition under Sections 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking extension of Scheduled Delivery Date on account of force majeure events falling within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 5 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Jaipur Vidyut Vitran Nigam Limited (JVVNL Ajmer Vidyut Vitran Nigam Limited (AVVNL), Jodhpur Vidyut Vitran Nigam Limited (JVVNL).

Date of Hearing : 20.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Maruti Clean Coal and Power Limited

Respondents : Jaipur Vidyut Vitran Nigam Limited & Ors.

Parties present : Shri Matrugupta Mishra, Advocate, MCCPL

Record of Proceeding

Learned counsel for the Petitioner submitted that the present petition has been filed inter-alia for seeking declaration that the first contract year under the PPA has commenced from 1.4.2017, on which the Petitioner started supplying the aggregate contracted capacity to the Respondents and seeking directions to the Respondents to make payments of the power supplied by the Petitioner in terms of the revised scheduled delivery date. Learned counsel requested the Commission to issue notice in the petition.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve the copy of the Petition on the respondents immediately, if not served already. The Commission directed the respondents to file their replies by 16.1.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 5.2.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**